

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-917(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP

.... Petitioner/Applicant

Vs.

Manik Aggarwal

.... Respondent

**Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Appearance not marked

For the Respondent : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth  
/ PG Tiwari

**ORDER**

**IA-105/2024**

Mr. Vedant Kumar, Ld. Proxy Counsel on behalf of the Ld. Counsel for RP appears through VC and seeks adjournment by stating that both the main Counsel as well as the RP are indisposed and unable to attend the hearing today.

At his request, list the matter **on 03.07.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**